

PETITIONER:
SUMEET MALIK AND OTHERS

Vs.

RESPONDENT:
MAHARISHI DAVANAND UNIVERSITYROHTAK AND OTHERS

DATE OF JUDGMENT: 23/01/1996

BENCH:
AHMADI A.M. (CJ)
BENCH:
AHMADI A.M. (CJ)
SEN, S.C. (J)
PARIPOORNAN, K.S.(J)

CITATION:
1996 SCC (2) 108 JT 1996 (2) 186
1996 SCALE (1)SP33

ACT:

HEADNOTE:

JUDGMENT:

O R D E R

Special leave granted.

In view of our judgment in Nitasha Paul's case [Civil Appeal No. 2310 of 1996 [Arising out of S.L.P. (C) No. 9776 of 1995]], these appeals are disposed of in terms of the order passed in Nitasha Paul's case. No further order is necessary in this case.